

## FINANCIAL EXPRESS

**Form No. INC-26**

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government,  
Regional Director, Northern Region, New Delhi  
In the matter of sub-section (4) of Section 13 of  
Companies Act, 2013 and clause (a) of  
sub-rule (5) of Rule 30 of the Companies  
(Incorporation) Rules, 2014

**AND**

In the matter of  
**GREEN HEAVEN LANDSCAPE PRIVATE  
LIMITED** (CIN: U74999DL2016PT029178)  
having its Registered Office at  
**RZ-8, CHANDAN COLONY SAIDULAJAB,  
DELHI-110030**

.....Applicant Company / Petitioner  
NOTICE is hereby given to the General Public  
that the Applicant Company proposes to  
make application to the Central Government under  
Section 13(4) of the Companies Act, 2013  
seeking confirmation of alteration of the  
Memorandum of Association of the Company  
in terms of the special resolution passed at the  
Extra Ordinary General Meeting held on 15<sup>th</sup>  
September, 2023 to enable the Company to  
change its Registered Office from "National  
Capital Territory of Delhi" to the "State of  
Haryana".

Any person whose interest is likely to be  
affected by the proposed change of the  
registered office of the company may deliver  
either on the MCA-21 portal  
(www.mca.gov.in) by filing investor  
complaint form or cause to be delivered or  
send by registered post his/her objections  
supported by an affidavit stating the nature of  
his/her interest and grounds of opposition to  
the Regional Director, Northern Region,  
Ministry of Corporate Affairs, B-2 Wing, 2<sup>nd</sup>  
Floor, Pt. Deendayal Antyodaya Bhawan, CGO  
Complex, New Delhi-110003 within fourteen  
(14) days from the date of publication of this  
notice with a copy to the applicant Company  
at its Registered Office at the address  
mentioned below:-

RZ-8, CHANDAN COLONY SAIDULAJAB,  
DELHI-110030

For & on behalf of GREEN HEAVEN  
LANDSCAPE PRIVATE LIMITED

Sd/-  
INDER JEET SAINI  
(DIRECTOR)

DIN: 06462106

Date : 29.09.2023  
Place : New Delhi

**PUBLIC NOTICE****Form No. INC-26**

(Pursuant Section 13(4) and Rule 30 of the  
Companies (Incorporation) Rules, 2014)  
**BEFORE THE CENTRAL GOVERNMENT  
(REGIONAL DIRECTOR, NORTHERN  
REGION)**

B-2 Wing, 2<sup>nd</sup> floor, Pt. Deendayal  
Antyodaya Bhawan, 2<sup>nd</sup> floor, CGO  
Complex, New Delhi - 110003

**And**

In the matter of the Companies Act, 2013  
Section 13(4) of Companies Act, 2013  
and Rule 30(6) (a) of the Companies  
(Incorporation) Rules, 2014

**And**

In the matter of **OCEAN HEADWAY  
SHIPPING PRIVATE LIMITED**  
having its registered office at Flat No. 03/02,  
Tower-14, CHD Avenue-71, Sector-71,  
Sohna Road, Gurgaon, Haryana,  
India, 122101

..... Applicant

Notice is hereby given to the General Public  
that the company proposes to make  
application to the Central Government under  
section 13 of the Companies Act, 2013  
seeking confirmation of alteration of the  
memorandum of association of the  
company in terms of the special resolution  
passed at general meeting held on 27<sup>th</sup>  
September 2023 to enable the company to  
change its Registered office from "State of  
Haryana" to "National Capital Territory of  
Delhi".

Any person whose interest is likely to be  
affected by the proposed change of the  
registered office of the company may

**Form No. INC-26**

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government,  
Regional Director, Northern Region, New Delhi  
In the matter of sub-section (4) of Section 13 of  
Companies Act, 2013 and clause (a) of  
sub-rule (5) of Rule 30 of the Companies  
(Incorporation) Rules, 2014

**AND**

In the matter of  
**WARORA-KURNOL  
TRANSMISSION LIMITED**  
(CIN : U40300DL2015PLC279272)  
having its Registered Office at  
**C 105, Anand Niketan, New Delhi-110021**

.....Applicant Company / Petitioner  
NOTICE is hereby given to the General Public  
that the company proposes to make  
application to the Central Government under  
Section 13(4) of the Companies Act, 2013  
seeking confirmation of alteration of the  
Memorandum of Association of the Company  
in terms of the special resolution passed at the  
Extra Ordinary General Meeting held on 10<sup>th</sup>  
April, 2023 to enable the company to change  
its Registered Office from "National Capital  
Territory of Delhi" to the "State of Gujarat".

Any person whose interest is likely to be  
affected by the proposed change of the  
registered office of the company may deliver  
either on the MCA-21 portal  
(www.mca.gov.in) by filing investor  
complaint form or cause to be delivered or  
send by registered post his/her objections  
supported by an affidavit stating the nature of  
his/her interest and grounds of opposition to  
the Regional Director, Northern Region,  
Ministry of Corporate Affairs, B-2 Wing, 2<sup>nd</sup>  
Floor, Pt. Deendayal Antyodaya Bhawan, CGO  
Complex, New Delhi-110003 within fourteen  
(14) days from the date of publication of this  
notice with a copy to the applicant Company  
at its Registered Office at the address  
mentioned below:-

C 105, Anand Niketan, New Delhi-110021

For & on behalf of WARORA-KURNOL  
TRANSMISSION LIMITED

Sd/-  
ISHWAR KAILASHNATH DUBEY  
(DIRECTOR)

DIN: 07750992

Date : 29.09.2023 | Place : Ahmedabad

**"IMPORTANT"**

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whatsoever.



**punjab national bank**

.....Together for the better

**Branch Office :**

**Jalalabad West (023900)**

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas the Undersigned being "Authorized Officer" of Punjab National Bank, Branch Office : Jalalabad West, under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in Exercise of powers conferred under section 13(2) read with Rule 3 security interest (Enforcement) Rules, 2002 issued a demand notice on the date mentioned against the account calling upon the respective borrower(s)/ Guarantor(s) to repay the amount as mentioned against account within 60 days from the date of notice, date of receipt of the said notice.

The borrower(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/Guarantor(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property(ies) described here below in Exercise of the powers conferred on him under section 13(4) of said ACT read with Rule 8&9 of the said Rules on the date mentioned against each account.

The borrower(s)/Guarantor(s) in particular & the public in general is hereby cautioned not to deal with the said property(ies) and dealing with the property(ies) will be subject to the charge of the Punjab National Bank, Branch Office, Jalalabad West, for the amount and interest thereon.

The borrower(s)/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset(s).

| Name of the Borrower(s)/Guarantor(s)                                                                                    | Description of the Property Mortgaged                                                                                                                                                                     | Date of Demand Notice | Date of Possession | Amount Outstanding     |
|-------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|--------------------|------------------------|
| <b>Borrower : Late Shri Khairat Lal S/o Diwan Chand, Tehsil Jalalabad West &amp; District Fazilka through his Legal</b> | House measuring 44'x20 bearing property No. 324 vide RTD No. 734 dated 03.06.1977 namely Late Sh. Khairat Lal S/o Sh. Diwan Chand, Situated at Bhai Sant Singh Street, Jalalabad West which is Rounded as | <b>20.07.2023</b>     | <b>26.09.2023</b>  | <b>Rs. 6,84,109.27</b> |

(Rupees Six Lacs Eighty Four Thousand One Hundred Nine & Paise Twenty Seven Only) as on 30.06.2023 plus future interest and other charges thereon w.e.f. 01.07.2023 Less

## FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

### FOR THE ATTENTION OF THE STAKEHOLDERS OF DAWAR INTERNATIONAL ELECTRONICS PRIVATE LIMITED

| S. No. | Particulars                                                                        | Details                                                                                                                                     |
|--------|------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | Name of Corporate Debtor                                                           | DAWAR INTERNATIONAL ELECTRONICS PRIVATE LIMITED                                                                                             |
| 2.     | Date of Incorporation of Corporate Debtor                                          | 19.11.2004                                                                                                                                  |
| 3.     | Authority under which corporate debtor is incorporated/ registered                 | ROC - DELHI                                                                                                                                 |
| 4.     | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U32109HR2004PTC035531                                                                                                                       |
| 5.     | Address of the Registered Office and Principal Office (if Any) of Corporate Debtor | 10/5 Jacobpura Opp. Vaidik Kanya School, Gurgaon - 122001, Haryana, India                                                                   |
| 6.     | Date of Closure of Insolvency Resolution Process                                   | 25.09.2023                                                                                                                                  |
| 7.     | Liquidation Commencement Date of Corporate Debtor                                  | 25.09.2023 (Liquidation Order Received on 26.09.2023)                                                                                       |
| 8.     | Name and registration number of the insolvency professional acting as liquidator   | MANOHAR SUMAN<br>Reg.No. IBI/IPA-003/00393/2021-2022/14003                                                                                  |
| 9.     | Address and email of the of the liquidator, as registered with the board           | Flat No. 401 GH-28A, Sector 20, Panchkula - 134117, Haryana<br>E-mail: manoharsuman10@gmail.com                                             |
| 10.    | Address and email to be used for correspondence with the liquidator                | 3rd Floor, Plot No. D-190, Industrial Area, Phase 8B, Sector-74, SAS Nagar Mohali 160071, Punjab<br>Email: liq.dawarinternational@gmail.com |
| 11.    | Last Date for Submission of Claims                                                 | 25-10-2023                                                                                                                                  |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh bench has ordered the commencement of Liquidation of the DAWAR INTERNATIONAL ELECTRONICS PRIVATE LIMITED on 25.09.2023.

The stakeholders of DAWAR INTERNATIONAL ELECTRONICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 25.10.2023 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.]

Sd/-

Manohar Suman

Liquidator

Registration No: IBI/IPA-003/00393/2021-2022/14003

Date: 28.09.2023 Flat No. 401 GH-28A, Sector 20, Panchkula, Haryana, 134117

Place: Panchkula Mobile: -8847226162